

(b) if so, the details thereof?

Advocates on Rolls of High Courts

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) and (b). The High Powered Expert Committee (Sachar Committee) for the revision of the Companies Act and the M.R.T.P. Act, has recommended enlarging the scope of the M.R.T.P. Act, 1969 so as to include the provisions for the protection of consumers against "unfair trade practices". This and other recommendations made by the Committee for amending the M.R.T.P. Act are under Government's consideration.

2543. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of Advocates on the rolls of all High Courts and the Supreme Court as on 1st April, 1980;

(b) whether the Government of India have any information about the number of advocates who are self-supporting at present; and

(c) whether the Government of India have any scheme to provide financial help to Advocates?

Waiving of 'on Account' Payment made to West Bengal Government

2542. SHRI HANNAN MOLLAH: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that Government of West Bengal requested the Government of India for waiving the entire 'on account' payment made to the West Bengal Government during 1971-72;

(b) is it a fact that at that time there was no representative Government in the State and everything was under direct control of the Government of India; and

(c) if so, whether the present State Government of West Bengal be relieved of the said payment?

THE MINISTER OF INFORMATION & BROADCASTING AND SUPPLY & REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir.

(b) and (c). For the greater part of the year 1971-72, the State of West Bengal was under President's Rule, but this does not absolve the State Government from rendering accounts for the advance and refunding the unspent balance.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The Government does not have a record of the number of Advocates in High Courts and the Supreme Court. The respective State Bar Councils have to maintain a roll of Advocates and the Supreme Court Registry will have the information about the 'Advocates on record' and the 'Senior Advocates' in the Supreme Court.

(b) No Sir.

(c) No Sir.

Schemes for growth of Small Newspapers

2544. SHRI SAIFUDDIN CHOWDHARY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state (a) what are the schemes prepared by Government for promoting the growth of small and district newspapers and details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAMDULARI SINHA): (a) Provisions to provide facilities/concessions in the matter of issue of advertisements, supply of publicity material, feature articles, photographs, charbas,